THE HIGH COURT OF ORISSA, CUTTACK

ADDENDUM / CORRIGENDUM TO THE TENDER NOTICE ISSUED VIDE BID REFERENCE NO. XXIX: 14/2026/CGHIS DATED 01.09.2026

Date: 21.09.2026

It is hereby informed that as per the Clause- 5.4 (Issue of clarifications) & Clause- 5.5 (Issue of addendum/ corrigendum amendment) contained in Tender Notice referred to above, the High Court, upon detailed deliberation on the queries raised by the bidders on its pre-bid Meeting dated 10.09.2026, make the following addendum/ corrigendum to its earlier tender notice:

Sl. No.	Clause	Page No.	Existing Condition/ Criteria	Addendum / Corrigendum Condition/ Criteria
01	Clause 2 (BID SUMMARY SHEET)	3 (Under Sl. 4 of the Table {Earnest Money Deposit})	Rs. 10,00,000/- (Rupees Ten Lakh) only in shape of Demand Draft in favour of The Registrar (Judicial), High Court of Orissa drawn in any Nationalized Bank.	**2% of the Annual Premium (Excluding Taxes only** in shape of Demand Draft in favour of The Registrar (Judicial), High Court of Orissa drawn in any Nationalized Bank.
02	Clause 2 (BID SUMMARY SHEET)	3 (Under Sl. 5 of the Table {Amount of Performance Security})	10% of the Annual Premium (Excluding Taxes). Amount shall be submitted in the form of an Irrevocable Bank Guarantee from a Nationalised Bank or any Scheduled Commercial Bank approved by the Reserve Bank of India, issued by a branch of that bank physically located in Bhubaneswar or Cuttack, Odisha.	**5**% of the Annual Premium (Excluding Taxes). Amount shall be submitted in the form of an Irrevocable Bank Guarantee from a Nationalised Bank or any Scheduled Commercial Bank approved by the Reserve Bank of India, issued by a branch of that bank physically located in Bhubaneswar or Cuttack, Odisha.
03	Clause 3 (DEFINITION)	5 (Under 3rd Bullet)	"External TPA" means a separately incorporated, IRDAI-licensed (Medi Assist/FHPL) Third Party Administrator empanelled by the	"External TPA" means a separately incorporated, IRDAI-licensed (**preferably from** Medi Assist/FHPL) Third Party Administrator

			Insurance Company.	empanelled by the Insurance Company.
04	Clause 3 (DEFINITION)	6 (Under 3rd Bullet)	"TPA" means a Third Party Administrator duly licensed by IRDAI (Medi Assist/ FHPL) to administer health insurance claims. The selected Insurer may operate an In-house TPA (a division within the insurance company itself performing TPA functions) or engage an External TPA (a separately licensed entity). Both options are permissible, provided the TPA is IRDAI-licenced (Medi Assist/ FHPL) where required.	"TPA" means a Third Party Administrator duly licensed by IRDAI (**preferably from** Medi Assist/ FHPL) to administer health insurance claims. The selected Insurer may operate an In-house TPA (a division within the insurance company itself performing TPA functions) or engage an External TPA (a separately licensed entity). Both options are permissible, provided the TPA is IRDAI-licenced (**preferably from** Medi Assist/ FHPL) where required.
05	Clause 4 (BIDDER (INSURER) ELIGIBILITY CRITERIA)	9 (Under 2nd Column of Sl. 7 of the Table)	The Bidder must have a robust cashless hospital network — either through an in-house TPA division or through a formally empanelled external TPA duly licensed by IRDAI (Medi Assist/FHPL) – covering a minimum of 2,000 (two thousand) hospitals across India, with at least 20 empanelled hospitals in Odisha including adequate representation in Bhubaneswar and Cuttack.	The Bidder must have a robust cashless hospital network — either through an in-house TPA division or through a formally empanelled external TPA duly licensed by IRDAI (**preferably from** Medi Assist/FHPL) – covering a minimum of 2,000 (two thousand) hospitals across India, with at least 20 empanelled hospitals in Odisha including adequate representation in Bhubaneswar and Cuttack.
06	Clause 5.6.1 {Technical Bid (Envelop A) – Checklist}	13 (Under 2nd Column of Sl. 14 of the Table)	Certified list of empanelled cashless hospitals (Pan-India and Odisha-specific).	Certified list of empanelled cashless hospitals (Pan-India and Odisha-specific). **Pan India hospitals list can be provided electronically.**
07	Clause 5.6.1 {Technical Bid (Envelop A) – Checklist}	13 (Under 2nd Column of Sl. 19 of the	TPA Profile – Name, IRDAI Licence (Medi Assist/ FHPL), Network Hospitals (Pan-India and Odisha list) or In-house TPA authorisation document (Annexure XIV)	TPA Profile – Name, IRDAI Licence (**preferably from** Medi Assist/ FHPL), Network Hospitals (Pan-India and Odisha list) or In-house TPA authorisation document (Annexure XIV)

		table)		
08	Clause 6 (Earnest Money Deposit (EMD))	15 (Under Point v)	The Bidders, who are exempted to deposit EMD amount due to any exemption granted by the Government of Odisha (Registered in state of Odisha), are required to attach scanned copy of relevant documents evidencing such exemption granted, along with the Commercial Bid document while submitting the Bid. The Bidder, who does not submit EMD amount claiming exemption but does not submit relevant document, is ineligible for bidding and such bid shall be summarily rejected.	The Bidders, who are exempted to deposit EMD amount due to any exemption granted by the Government of Odisha (Registered in state of Odisha) **or by IRDAI,** are required to attach scanned copy of relevant documents evidencing such exemption granted, along with the Commercial Bid document while submitting the Bid. The Bidder, who does not submit EMD amount claiming exemption but does not submit relevant document, is ineligible for bidding and such bid shall be summarily rejected.
09	Clause 9 (POLICY DETAILS AND BENEFICIARY INFORMATION)	22 (Column 3 of Sl. 12 of the Table)	**No. of Families - 1163** **No. of Lives - 3831**	**No. of Families - 1175** **No. of Lives – 3824** **(The demographic data is mentioned below.)**

Age Group (In Years)	0-18	19-25	26-30	31-35	36-40	41-45	46-50	51-55	56-60	61-65	66-70	71-75	Above 75
Nos. of Inservice Judicial Officers	0	0	94	179	173	142	143	66	51	0	0	0	0
Nos. of dependents of in-service Judicial Officers	574	102	42	105	150	108	81	122	170	260	254	194	153
Nos. of Retd. Judicial Officers	0	0	0	0	0	0	1	0	4	58	88	51	60
Nos. of Dependents of Retd. Judicial Officers	4	18	26	5	7	6	10	16	52	59	47	32	25
Nos. of Family Pensioners & Dependents	7	1	7	3	2	3	4	2	5	10	12	15	21

FAMILY COUNTS

TOTAL IN-SERVICE JUDICIAL OFFICER	848
TOTAL RETD. JUDICIAL OFFICER	262
TOTAL FAMILY PENSIONERS	65
TOTAL FAMILY :	**1175**

CATEGORYWISE TOTAL INSURED PERSONS

TOTAL INSURED PERSON UNDER IN-SERVICE JUDICIAL OFFICERS:	3163
TOTAL INSURED PERSON UNDER RETD. JUDICIAL OFFICERS/PENSIONERS:	569
TOTAL INSURED PERSON UNDER FAMILY PENSIONERS:	92
TOTAL	**3824**

10	Clause 10 (SCHEDULE OF COVERAGE AND BENEFITS)	23 (Column 3 of Sl. 1 of the Table)	Up to Sum Insured. No room-rent sub-limit. No ICU sub-limit.	Up to Sum Insured. No room-rent sub-limit **(Single A/C)**. No ICU sub-limit.
11	Clause 10 (SCHEDULE OF COVERAGE AND BENEFITS)	27 (Under Column 2 of Sl. 28 of the Table)	Hearing Aid	Hearing Aid **(per family)**
12	Clause 12 (PERFORMANCE	27 (Under Point	The Selected Insurer shall submit the Performance Security at the rate of 10 % of the total annual premium	The Selected Insurer shall submit the Performance Security at the rate of **5** % of the total annual premium quoted (excluding taxes)

	SECURITY)	No. 12 (a)	quoted (excluding taxes) within a period of 15 days of acceptance of LoA. Failure to submit within 15 days entitles the High Court to withdraw the Letter of Acceptance and offer the contract to the next Bidder.	within a period of 15 days of acceptance of LoA. Failure to submit within 15 days entitles the High Court to withdraw the Letter of Acceptance and offer the contract to the next Bidder. **In case of claim of exemption, the bidder shall furnish a copy of the circular based upon which it has been allowed to avail such exemption. Such exemption will be taken into consideration on satisfaction of the High Court; else the bidders will have to submit the performance security as stated above.**
13	Clause 13 (THIRD PARTY ADMINISTRATOR (TPA) – IN-HOUSE OR EXTERNAL}	29 {Under Sub-clause 1 of Clause 13 (Options Available)}	The Selected Insurer may, at its option, either operate an In-house TPA (a dedicated division/unit within the Insurance Company performing TPA functions) or engage a formally empanelled External TPA duly licensed by IRDAI from Medi Assist or FHPL only. Both options are permissible under this tender document, provided the following conditions are met:	The Selected Insurer may, at its option, either operate an In-house TPA (a dedicated division/unit within the Insurance Company performing TPA functions) or engage a formally empanelled External TPA duly licensed by IRDAI **preferably** from Medi Assist or FHPL. Both options are permissible under this tender document, provided the following conditions are met:
14	Clause 13 (THIRD PARTY ADMINISTRATOR (TPA) – IN-HOUSE OR EXTERNAL}	29 {Under Sub-clause 1 of Clause 13 (2nd Bullet)}	<u>External TPA</u>: The name, IRDAI licence number, and full profile of the proposed External TPA must be submitted along with the Technical Bid (Annexure XIV). The External TPA must be IRDAI-licensed (Medi Assist/ FHPL) and must not be under suspension or investigation by IRDAI as on the date of bid submission.	<u>External TPA</u>: The name, IRDAI licence number, and full profile of the proposed External TPA must be submitted along with the Technical Bid (Annexure XIV). The External TPA must be IRDAI-licensed (**preferably from** Medi Assist/ FHPL) and must not be under suspension or investigation by IRDAI as on the date of bid submission.

15	Clause 14.2 (Quarterly Performance Review and Penalty Matrix)	31	At the end of every quarter, a performance review of the Selected Insurer based on the Average Turnaround Time for the Total Number of Cases handled during that quarter across all five TAT parameters and applicable penalty on delays shall be calculated as follows:	At the end of every quarter, a performance review of the Selected Insurer based on the Average Turnaround Time for the Total Number of Cases handled during that quarter across all five TAT parameters and applicable penalty on delays **after receipt of complete document from the hospital/insured** shall be calculated as follows:
16	Clause 16.9 (Addition, Deletion and Refund)	36	The premium payment with respect to fresh enrolments during the policy period shall be paid on a pro-rata basis. However, full coverage and benefits shall be extended to the Judicial Officers and their dependents from the date of enrolment. In the event of deletion of any member, the premium shall be refunded on a pro-rata basis, subject to no claims having been made by the deleted member during the policy period.	The premium payment with respect to fresh enrolments **as well as for newly wedded and new born child** during the policy period shall be paid on a pro-rata basis. However, full coverage and benefits shall be extended to the Judicial Officers and their dependents from the date of enrolment. In the event of deletion of any member, the premium shall be refunded on a pro-rata basis, subject to no claims having been made by the deleted member during the policy period. **Further, the selected Insurance Company should provide a period of 30 working days as the window period from the date of commencement of policy to facilitate the High Court to cover all their beneficiaries to get the risk coverage/ benefit under the policy from the date of commencement of policy irrespective of deposits of their premiums made in any date during the window period. The High Court will communicate all the details of beneficiaries before the date & time of commencement of coverage of policy to start the policy.**

17	APPENDIX IX	56 (Under Column 2 of the table)	Group Mediclaim Policy – Sum Insured: Rs. 10,00,000/- (Floater) Policy Period: One Year from the date of Issue Approx. Lives: ______	Group Mediclaim Policy – Sum Insured: Rs. 10,00,000/- (Floater) Policy Period: One Year from the date of Issue **Nos. of Family:** ______ Approx. Lives: ______
18	APPENDIX IX	56 (Under Column 3 of the table)	Premium per Family (Rs.) — Figures	Premium per **Person** (Rs.) — Figures
19	APPENDIX XI	60 (Under Column 1 of the 1st Table)	Executed by the COMPANY: Signature of Director / MD:	Executed by the COMPANY: Signature of Director / MD**/ Authorised Person:**

All other terms and conditions of the tender document shall remain unchanged.

By Order

S.R. Pradhan
Registrar (Judicial)
High Court of Orissa, Cuttack